FORM OF WITHDRAWAL

(Please send this Form of Acceptance-cum-Acknowledgement with enclosures to Bigshare Services Private Limited at the collection centre mentioned in the Letter of Offer)

OfferOpens on	**:**	**Wednesday, November 10, 2010**
Last date for withdrawal of Application	**:**	**Wednesday, November 24, 2010**
Offer Closes on	**:**	**Monday, November 29, 2010**

From

______________________________ **(Name & Complete Address)**

____

____

Tel No: (____) __________ Cell No. : (____) __________

Fax No.: (____) __________ E-mail: (____) __________

To,
Bigshare Services Private Limited
Unit: Techtran Polylenses Limited – Open Offer
E/2, Ansa Industrial Estate,
Saki Vihar Road, Sakinaka,
Andheri (East),
Mumbai - 400 072.

Dear Sir,

Sub: Open offer to acquire 25,94,000 equity shares of Rs. 10 (Rupees Ten Only) each of Techtran Polylenses Limited (Target Company) by Credence Infrastructure Limited (Acquirer)

I/We refer to the Letter of Offer dated November 1, 2010 for acquiring the equity shares held by me/us in Techtran Polylenses Limited – Open Offer.

I/We have read the procedure for withdrawal of equity shares tendered by me/us in the Offer as mentioned in the Letter of Offer and unconditionally agree to the terms and conditions mentioned therein.

I/We hereby consent unconditionally and irrevocably to withdraw my/our Shares from the Offer and I/We further authorise the Acquirer to return to me/us, the tendered equity share certificate(s)/ share(s) at my/our sole risk.

I/We note that upon withdrawal of my/our Shares from the Offer, no claim or liability shall lie against the Acquirer /Manager to the Offer/ Registrar to the Offer.

I/We note that this Form of Withdrawal should reach the Registrar to the Offer at the collection center mentioned in the Letter of Offer on or before the last date of withdrawal.

I/We note that the Acquirer /Manager to the Offer / Registrar to the Offer shall not be liable for any postal delay/loss in transit for the equity shares held in physical form.

I/We also note and understand that the Acquirer will return the original share certificate(s), share transfer deed(s) and Shares only on completion of verification of the documents, signatures etc.

— — — — — — — — — — **TEAR ALONG THIS LINE** — — — — — — — — — —

ACKNOWLEDGEMENT SLIP **Techtran Polylenses Limited – Open Offer**

Received from Mr./Ms. ______________________________

Folio No. ______________ Form of Withdrawal date ______________ No. of

Certificates for ______________ Equity Shares.

Stamp of Collection Centre	Signature of Official	Date of Receipt

The particulars of the tendered Share(s) that I/We wish to withdraw are detailed below:

Folio no.	Certificate No.	Distinctive Nos.		No. of Shares
		From	To	
	Tendered			
		Total No. of equity shares Tendered		
	Withdrawn			
		Total No. of equity shares Withdrawn		

(In case of insufficient space, please use additional sheet and authenticate the same)

I/We hold the following equity shares in dematerialized form and have tendered the equity shares in the Offer and had done an off-market transaction for crediting the Shares to **"Saffron Capital Advisors Private Limited - TPL Open Offer Escrow A/c"** (the "Special Depository Escrow Account") with the following particulars:

DP Name – Saffron Global Markets Private Limited	Client ID – 12058900-00004270	DP ID – 12058900

Please find enclosed a photocopy of the Depository Delivery Instruction(s) duly acknowledged by DP. The particulars of the account from which my/our equity shares have been tendered are as detailed below:

DP Name	DP ID	Client ID	Name of Beneficiary	No. of Equity Shares

I/We note that the equity shares will be credited back only to that Depository Account, from which the equity shares have been tendered and necessary standing instructions have been issued in this regard.

In case of dematerialized equity shares, I/We confirm that the signatures of the beneficiary holders have been verified by the DP as per the records maintained at their end and the same have also been duly attested by them under their seal.

I/We confirm that the particulars given above are true and correct.

Yours faithfully,

Signed & Delivered by	Full Names (s) & Address	Signature	Verified and Attested (by DP in case of Demat Shares and by Bank in case of Physical Shares)
First/Sole Holder			
Joint Holder 1			
Joint Holder 2			

Note: In case of joint holdings all must sign. A Corporation must affix its common seal necessary Board resolution should be attached.

Place: Date:

— — — — — — — — — — — — — — — **TEAR ALONG THIS LINE** — — — — — — — — — — — — — —

Note: All future correspondence, if any, should be addressed to Registrar to the Offer at the following Address.

BIGSHARE SERVICES PRIVATE LIMITED

(Unit: TECHTRAN POLYLENSES LIMITED)

Contact Person: Mr. Ashok Shetty

E/2, Ansa Industrial Estate, Saki Vihar Road, Sakinaka, Andheri (East), Mumbai - 400 072.

Tel No: + 91 22 4043 0200 Fax No: +91 22 28475207

Email: openoffer@bigshareonline.com

Website: www.bigshareonline.com